

G

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 359/2003 1M
OA NO. 797/2002

This the 19th day of March, 2004

HON BLE SH. KULDIP SINGH, MEMBER (J)
HON BLE SH. S.A. SINGH, MEMBER (A)

Mint Action Committee of MINT Officers,
through its Convenor,
Sh. M.K. Bagchi, Convenor,
470, Kidwai Bhawan,
Janpath, New Delhi.

(None).

Versus

1. Sh. Vinod Vaish,
Chairman,
Telecom Commission,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi.
2. Sh. Narinder Sharma,
Chairman and Managing Director,
MINT, Jeevan Bharti Building,
12th Floor, Connaught Circus,
New Delhi-110001.

(By Advocate. Sh. V.K. Rao)

D R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

OA in this case had been decided vide order dated 29.4.2003 based on an earlier ^{order} passed in OA-1321/2002 dated 22.4.2003 wherein Court had directed that benefit of Rule 37-A of CCS (Pension) Rules, 1972 be given to the applicant.

2. Applicant had filed a CP, since the respondents had not complied with the order. Now respondents, by filing their reply, had also annexed alongwith the order issued by Govt. of India, Ministry of Communication dated 15.1.2004 vide which the benefit of Rule 37-A read with Rule 54 (13-A) of CCS (Pension) Rules, 1972 is also inserted to be given to the applicant.



3. Directions passed in the OA seems to be complied with. No further action is required in this regard. CF is dropped. Notices are discharged.

Distt. order.


(S.A. SINGH)
Member (A)


(KULDEEP SINGH)
Member (J)

(sd)